

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-34/2020/2723 /A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Bobita Kshetry,
Principal Judge,
Family Court, Silchar.

Dated Guwahati the 25th April, 2022.

Sub: Child Care Leave.

Ref:- Your Letter No. 391 dated 25.04.2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted **Child Care Leave for 45 days from 02.05.2022 to 15.06.2022 (prefixing 01.05.2022) along with station leave permission from the morning of 01.05.2022 till the morning of 16.06.2022**, subject to admissibility of Child Care Leave as per Rules. Further, you have been asked to hand over charge to the District & Sessions Judge, Cachar, Silchar and in his absence to the in-charge District & Sessions Judge, Cachar, Silchar, before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-34/2020/2724-2725-2726/A, dated , 25-04-2022
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information and necessary action.
2. The District & Sessions Judge, Cachar, Silchar.
3. ✓ The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)